

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s MAHENDRA INVESTMENT ADVISORS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mahendra Investment Advisors Private Limited
2.	Date of incorporation of corporate debtor	05.08.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67190TG2004PTC058625
5.	Address of the registered office and principal office (if any) of corporate debtor	104/105, 4th Floor, Surya Towers Sardar Patel Road, Secunderabad Hyderabad 500003, Telangana
6.	Insolvency commencement date in respect of corporate debtor	28.04.2021
7.	Estimated date of closure of insolvency resolution process	25.10.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Adinarayana Babji Kota, IBB/IPA-001/IP-P00850/2017-2018/11433
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3-1-211 upstairs, Somasundaram Street, Secunderabad 500003 Email: kotababji@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3-1-211 upstairs, Somasundaram Street, Secunderabad 500003 Email: cirpmiapl@babji.co.in
11.	Last date for submission of claims	17.05.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s MAHENDRA INVESTMENT ADVISORS PRIVATE LIMITED on 28.04.2021 (but order uploaded on 04.05.2021)

The creditors of M/s Mahendra Investment Advisors Private Limited, are hereby called upon to submit their claims with proof on or before 17.05.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

A. A. Babji

Adinarayana Babji Kota
Interim Resolution Professional
Place: Secunderabad
Date: 05.05.2021



